

House as well as the Government to the killing of innocent Children in the Eastern region of U.P. comprising Sultanpur, Jaunpur and Pratapgarh etc. To-date 30 children have been killed.

News items are daily appearing in the Press about these killings of children which are attributed to wolves and hyenas. The U.P. Government has not taken any action to curb this menace. I along with vedantiji had given notice of a question on June 12 on the subject, besides writing to the P.M. But no action has been taken till date. The Forest Department claims that it is a wolf but even after killing the wolves, children are still being slaughtered. The Government should investigate whether some foreign power has a hand in these murders or some wild animal is stalking and killing these children. Secondly, these killings are going on for the past four months but none of the senior police officers - S.P., D.M. or Commissioner - toured the affected area at night. It is surprising that nobody dare moves in the Eastern region at night in a Maruti Car and if at all somebody ventures out, he is murdered. I will not ask the Home Minister to tour that area because he will go there with escort and nobody would tell him anything. 30 innocent persons have been killed so far. Children in the age group 3-7 years are being killed. The library, of which we had heard a lot, failed to provide us information which was sought 25 days ago. The relatives of the people killed in riots are given a compensation of Rs. 1 lakh each but not even Rs. 5 have been given to the parents of the children who have fallen prey to this menace. I demand that Rs. 1 lakh be paid to the next of kin of all the 60 victims of this menace. Besides, a parliamentary Committee should visit the affected area so that people may relate that tale of woe fearlessly to the committed and restore their faith in the administration. All those found guilty of this carnage should be punished.

MR. DEPUTY SPEAKER : How many more demands you want to make?

SHRI DEVENDRA BAHADUR ROY : The CID must be asked to investigate the cases of all these innocent persons who are languishing in jails on charges of murder and tool. These are my four demands.

SHRI RAJESH PILOT (Daura) : Sir, I do concede that Government need not reply to all the point raised here but some of the points are important and Government must come out with a reply. In case there is no response from the Government, all our endeavour are in vain.

MR. DEPUTY SPEAKER : No, action would be taken thereon.

SHRI RAJESH PILOT : A few days back, the Agriculture Minister had announced in the House that Rs.500 per acre and, Rs.50,000 to the next of kin of those killed in floods in Bihar. As the announcement has been made by a union Minister, he must also clarify, whether it is a policy decision or an adhoc arrangement?

To-day, I want to ask two questions First, our Prime Minister claims to be a well wisher of the farmers. Since independence, it has been the practice to include a person with rural back ground as the Member of the Planning Commission. But in the recently constituted Planning Commission there is not a single person with rural back ground. All the retired officers have been inducted into the Planning Commission. There is not a single Member with rural background. The chairman of the North East Council was always invited to the meetings of the Planning Commission to expose the cause of the hill areas. Shri Ram Vilas Paswan always decried the prevailing system which had remind the country. But what is the position now? The Planning Commission comprises only retired officers with no Member of rural back ground. We also used to associate people from weaker section of society to convey their views before the Planning Commission.

I read in the Hindu to-day that the American Ambassador is presently touring Kashmir. He met the Hurriat leaders and had bend with Shabir Shah. To-day he will meet the military officers and other administrative officers to discuss the law and order situation. It is quite strange for the American ambassador to hold meetings with the administrative officers. It is for the Government to find out the veracity of the newsitem. If the American ambassador...*(Interruptions)*

SHRI MUKHTAR ANIS (Sitapur) : You read 'Hindu' while we read 'The Times of India' and 'The Hindustan Times' where no such newsitem has been published.

SHRI RAJESH PILOT : I want the Government to clarify the position...*(Interruptions)*

MR. DEPUTY SPEAKER : Please do not interrupt.

*(Interruptions)*

SHRI RAJESH PILOT : May be the news item is wrong. But if the American Ambassador visits Kashmir and discusses the Law and Order situation with military officers and the administrative officers, it is not a healthy practice. I only want the Government to clarify the position.

SHRI MUKHTAR ANIS : I want to make a submission about the points raised by Shri Pilot.

MR. DEPUTY SPEAKER : Shri Chaman Lal Gupta wants to speak. You may please sit down.

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Deputy Speaker, Sir, the American Ambassador has been meeting the terrorist leaders, holding regular meetings with the political leaders and on top of it he is summoning all the officials of the Government for talks. This exercise is going on for the past one week. Tomorrow, he will visit Udhampur and then Jammu. In this way this unofficial visit has virtually become an official visit. What are his intentions? Four American officials are staying in the guest house in Srinagar for the past one and half month. We would like to know the American intentions vis-a-vis the Kashmir problem?

SHRI SHATRUGHAN PRASAD SINGH (Balija) (Bihar) : In to-day's 'Nav Bharat Times' an amoninous letter has been published on behalf of Pakistan in which it has criticised the proposed elections in J&K. Both Pakistan and U.S.A have adopted threatening postures. The issue need to be addressed in all seriousness and how long will we tolerate threats from Pakistan and America.

SHRI MANGAT RAM SHARMA (Jammu) : Ever since terrorism struck roots in Kashmir in 1989, every month Kashmir receives visitors in the form of ambassadors either from the American embassy or the European countries. Sometimes, Parliamentarians also pay visits to Kashmir. What pains us is that these visitors from abroad interact with pro-Pakistani elements, entertain them lavishly and invite them against India. We would urge the Government to verify the antecedents of these visitors and grant permission only to those who are friendly with India. We must bar the entry of unfriendly elements in Kashmir who provide funds to anti-Indian groups in Kashmir. I particular object to their interaction with officers of the J & K administration. There should complete ban on the movement of pro-Pakistani elements in Kashmir and entry into Kashmir should not be unrestricted.

[English]

SHRI P.R. DASMUNSI (Howrah) : Mr. Deputy-Speaker, Sir, the matter is extremely serious ...*(Interruptions)*

MR. DEPUTY-SPEAKER : I am sorry, I am not allowing you. Please sit down.

Yes, Mr. Dasmunsi, please continue.

SHRI P.R. DASMUNSI : Mr. Deputy-Speaker, Sir, the matter is extremely serious. I would like to remind the Government that only two months before, the Foreign Minister of Pakistan in Islamabad had stated that the bilateral talk between india and Pakistan could resume and they preferred on the issue of kashmir. They thought for the intervention, that is, United States should be involved to initiate dialogue which the Government of India immediately rejected. In this given context, visit of the United States Ambassador to Kashmir and to meet the different political parties and that too, of the army official is reported in *The Hindu*. It is no alarming signal.

I want a categorical reaction of the Government today. It is not a light matter. It is a matter concerning the security of India and the very fate of Kashmir for the future. This House should not be taken very casually in this matter. I thought of, the Government should *suo motu* make a Statement. And, since the matter has been taken up today, the Government must react to it. And, since the Home Minister is present, he must react to it. We cannot allow the American Ambassador to treat India as their colony. It is India and India has a right on Kashmir in all matters and it is not property of the colonial powers or their corridors. That message should

be conveyed to the United States Embassy today by the Foreign Minister. Our Army personnel should also be to conveyed the message. They should not treat them in that order even if they feel so in the other part of the world. That is the message of the House today.

[Translation]

MR. DEPUTY SPEAKER : The news items published in the newspapers and the observations made by the hon. Member point to a serious situation in Kashmir. Will Shri Gupta like to comment?

*(Interruptions)*

[English]

SHRI RAJESH PILOT : You know, what is happening ...*(Interruptions)*

KUMARI MAMATA BANERJEE : Sir, the Home Minister is present here.. *(Interruptions)*

SHRI RAJESH PILOT : He cannot keep quiet ...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : Please sit down. He is about to give the reply.

*(Interruption)*

[English]

MR. DEPUTY-SPEAKER : Please, one by one.

DR. MALLIKARJUN (Mahbubnagar) : Mr. Deputy-Speaker, Sir, in the light of the reported statement in a section of the Press that US is firm on its nuclear programme and it is going to compel India to see somehow or the other to sign the CTBT, and the presence of the Ambassador there and associating himself with the security froce in really very agonising for our country.

In the light of these things, it is essential for the Government to make a Statement so that the Ambassador can be restrained. He cannot meet with security forces. He can meet the Governor' he can discuss anything he likes with the Governor but not with the Security forces...*(interruptions)*

SHRI RAJESH PILOT : Let him come out with a Statement...*(Interruptions)*... If the Government thinks that they can present the full information, in the afternoon they can come up with the Statement with full facts ...*(Interruptions)*... But let them come with something. If we have raised it and they do not react, it is also not correct...*(Interruptions)*

SHRI SAT MAHAJAN : Sir, it is a very serious matter ...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : Why are you speaking so angrily.

[English]

SHRI SRIKANTA JENA : Mr. Deputy-Speaker, Sir, the Government will respond to the hon. Members' feeling on this issue after collecting the information ...*(Interruptions)*

SHRI RAJESH PILOT : Sir, today is the last day of the House. They should react today.

SHRI SRIKANTA JENA : We will try today, Sir.

MR. DEPUTY-SPEAKER : Right.

*(Interruptions)*

[Translation]

SHRI VIJAY ANNAJI MUDE (Wardha) : Sir, I want to draw the attention of the Government to an important issue. Shri Subhash Chandra Bose had played a leading role in the freedom struggle of the country. Indians had enrolled themselves in large numbers in the Indian National Army raised by Shri Bose. But those freedom fighters and their widows have been denied pension. Their leader Lal Khan Mian sacrificed his life for their cause. I would urge the Government to grant pension and other facilities to the personnel of the Azad Hind Fauj and their widows by granting them the status of freedom fighters.

SHRI DATTA MEGHE (Ramtek) : Sir, oranges are cultivated in abundance in Remtek and Vidarbha but non-availability of wagons poses serious problem to the growers. My request is that the Railway wagons should be made available at the harvest time : freight is charged at concessional rate for movement of bananas on Khandesh Bhusaval route. As oranges are also transported through the Railways. I would request the government to grant the same concession to orange growers in Vidarbha as is being granted to banana growers in Khandesh Bhusaval...*(Interruptions)*

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Deputy Speaker, Sir, on 22nd July, I had raised an issue relating to the District Magistrate, Ferozabad about the incidents dated 27th June and 2nd July. The Home Minister is present in the House to-day and the House would be adjourned for a 22 days break. After the unpleasant happening with me, the District Magistrate threatens me that raising the issue in the House would not help because nothing has happened so far. The issue raised by me should be referred to the Privileges Committee and that officer should be transferred...*(Interruptions)* is the Home Minister prepared to reply?

MR. DEPUTY SPEAKER : Let the Home Minister reply. I am not preventing him.

SHRI PRABHU DAYAL KATHERIA : Sir, how will we get justice? We are entitled to a reply from the Home Minister...*(Interruptions)*

SHRI RAM KRIPAL YADAV (Patna) : Mr. Deputy Speaker, Sir, around two down villages in Bihar ...*(Interruptions)*

SHRI PRABHU DAYAL KATHERIA : The hon'ble Home Minister must reply to it...*(Interruptions)*

MR. DEPUTY SPEAKER : Please wait for a minute.

SHRI ATAL BIHRI VAJPAYEE (Lucknow) : The issue raised by the hon. Member has already been raised in the House. The question relates to the privilege and honour of the hon. Member. When the issue was raised in the House, we had hoped that the Government would call for a report from the UP Government and then take the House into confidence. But no action has been taken so far. If no explanation is called from the District Magistrate even after the issue has been raised in the House, it sends wrong signals. The District Magistrate now threatens the hon. Members and passes snide remarks that he has not come to any harm despite raising the issue in the House.

If the hon. Members are ill treated in this manner, then it does not remain a party issue or an issue relating to the opposition or the treasury benches. It is now a question of the honour of the entire house and the privileges of the hon. Member. In case the hon. Member belongs to a dalit community, the issue takes all the more serious turn. I want that the Home Minister should assure the House that he would call for a detailed report about the incident and in particular about the conduct of that official.

MR. DEPUTY SPEAKER : Please wait a minute I want to say something. It is not a question of a particular Member. If no action is taken in the matter, it would send wrong signals and then all of us may be meted out the same treatment. Now you may proceed.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : The Hon. Member from Ferozabad had raised this issue and he had met me separately also. But it is not true that we remained inactive and that no report was called for. I myself contacted the new governor of UP on telephone. I informed him that the issue has been raised in the House and the hon. Members is very much agitated and some action should be taken in the matter. I apprised him about the alleged ill treatment of the hon. Member from Ferozabad at the hands of District collector of Ferozabad and the threats given by him etc. The governor assured that he had taken note of the matter and he would take strict action and if he felt necessary, he would dismiss the district collector. I also advised him to take prompt action. So far I have not received any report from the governor but I hope within a day or two I may receive the report. Perhaps he is visiting Delhi to-day on some official business and I would seize the opportunities to talk to him about the action taken...*(Interruptions)*

SHRI PRABHU DAYAL KATHERIA : What are you doing, you must take some action...*(Interruptions)*